



CIRCULAR

SEBI/HO/MRD/DRMNP/CIR/P/2017/24

March 16, 2017

To,

All Recognised Clearing Corporations

Dear Sir / Madam,

Subject: Disclosures relating to regulatory orders and arbitration matters on websites of Clearing Corporations

1. In order to improve transparency in disclosing the regulatory orders and arbitration awards issued by clearing corporations, it has been decided that all regulatory orders i.e. orders against clearing members and arbitration / appellate awards by arbitrators need to be made available to investors.
2. Accordingly, it has been decided that the Clearing Corporations shall post all regulatory orders and arbitration / appellate awards issued since June 20, 2012, on their websites within 30 days. Further, all regulatory orders and arbitration / appellate awards as and when issued by Clearing Corporations from the date of this circular shall be posted on their website immediately.
3. In addition to the above, Clearing Corporations shall disseminate information with respect to brief profile, qualification, areas of experience / expertise, number of arbitration matters handled, pre-arbitration experience, etc. of the arbitrators on their website.
4. The Clearing Corporations are also advised to:
 - a. disseminate the provisions of this circular on the website;
 - b. communicate to SEBI, the status of the implementation of the provisions of this circular in the Monthly Development Report.



भारतीय प्रतिभूति और विनिमय बोर्ड
Securities and Exchange Board of India

5. This circular is being issued in exercise of powers conferred under Section 11 (1) of the Securities and Exchange Board of India Act, 1992 to protect the interests of investors in securities and to promote the development of, and to regulate the securities market.

Yours faithfully,

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